

ITEM NO. 811

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.).....D No(s).16699/2017

(Arising out of impugned final judgment and order dated 23/05/2017
passed by the High Court of Allahabad in Criminal Misc. Bail
Application No. 10852 of 2017)

TRUN KUMAR VERMA

PETITIONER(S)

VERSUS

YOGESH @ BACHCHI & ANR.

RESPONDENT(S)

Date : 30/05/2017 This Petition was mentioned on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE DEEPAK GUPTA
(VACATION BENCH)

For Petitioner(s) Ms. Nitya Ramakrishnan, Adv.
Ms. Warisha Farasat, Adv.
Mr. Shadan Farasat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List on 05.06.2017.

(Ashwani Thakur)
COURT MASTER

(Mala Kumari Sharma)
COURT MASTER